

the States boundaries and the other where hill areas formed a part of the State. In the case of the former the States|Union Territories would be requested to incorporate the special problems of hill development in their plans and in the case of the latter they would be requested to draw a sub-plan for the development of hill areas which should be identified.

- (vii) For the development of hill areas, there would be a long-term fifteen year plan with a macro-objective along with Five Year Plans. Over-riding priorities would be given to communications. Other important programmes are soil conservation, watershed management, hill areas research, animal husbandry, training of technical personnel and surveys.

- (viii) It would be desirable to create a deputation reserve in Central cadres of various services for long-term deputation in hill areas. The exact details about these Services would be worked out after the Working Group Report became available and had been considered by the Seminar.

- (ix) The Planning Commission, in consultation with the Ministry of Food and Agriculture, would work out a programme for surveys and training of personnel required for these areas.

(c) No, Sir. The Committee has accepted as Hill Areas the areas classified as such in the Census of India Report.

12.01 hrs.

QUESTION OF PRIVILEGE

Shri S. M. Banerjee (Kanpur): Sir, I move a motion of privilege against the newspapers, *The Hindu* and the *Indian Nation* who gave the version of Shri Nanda's speech which he had delivered in Arrah and referred to the Bharat Sevak Samaj and said something about the Public Accounts Committee. They did not realise that later on Shri Nanda contradicted it and said that he had not said like that. Therefore, I move privilege motion against the two newspapers, and I would like to know the position.

Mr. Speaker: We had sent that notice to the newspapers concerned, the *Indian Nation* and *The Hindu*. (*Interruption*): We had asked them if they had to say anything in this respect. We did get a very prompt reply from *The Hindu*, which has expressed regret. It says:

"The original report of Mr. Nanda's speech in Arrah was received by us from the United Press of India and published in the usual course. In the light of Mr. Nanda's denial of any reference to the PAC report on BSS, we have already asked the news agency concerned as to how the wrong report was issued by it to its newspaper subscribers. Meanwhile, we have published the Minister's contradiction and can only express regret for having, inadvertently but *bona fide*, attributed to the Minister remarks which, it transpires, he never made. We would also ask you to convey to the Hon. Speaker our assurance that it was not our intention to commit a breach of privilege of the Lok Sabha or its Public Accounts Committee."

I think that regret is sufficient so far as this is concerned. (*Interruption*). Let me finish. So far as the second one is concerned—the *Indian Nation*—

[Mr. Speaker]

we wrote a letter to the Indian Nation on the 23rd April, 1965. But he has not shown even the courtesy of acknowledging the letter or sending any reply to us. Under these circumstances, I think the House would like to refer this matter to the Privileges Committee so far as this is concerned.

Shri Hari Vishnu Kamath (Hoshangabad): Both.

Mr. Speaker: The Indian Nation case would be referred to the Privileges Committee.

Several hon. Members: Yes.

Shri J. P. Jyotishi (Sagar): What about the agency that distributes such news? (*Interruption*).

Shri Hari Vishnu Kamath: On a point of clarification, Sir. I have got the copy of *the Hindu* of that date with me here, and the observations made by the hon. Minister as reported. It is not said that "the Minister said" and all that. What he said is reported in quotes. It is within quotation marks. I am sorry to say that some Ministers are in the habit of contradicting the reports made in newspapers when they are in a tight corner or something like that. So, the House would like to know what exactly the hon. Minister said. Let us have the correct version of what he said there.

Mr. Speaker: That has been contradicted in the papers. We are not concerned with it.

Shri Hari Vishnu Kamath: It is very wrong, Sir. It is bad for democracy. (*Interruption*) Let us hear the Home Minister; he is present here.

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: What is this "Order, Order"?

Mr. Speaker: It is very strange, Mr. Kamath.

Shri Hari Vishnu Kamath: It is mutual; I am also feeling very disturbed.

Mr. Speaker: Whenever I am on my legs, can't I call the member to order and he might sit down?

Shri Hari Vishnu Kamath: I was on my legs and I could not sit down immediately, Sir.

Mr. Speaker: When did I commit the fault, just when I said "order, order"?

Shri Hari Vishnu Kamath: I only said this matter cannot be settled by calling me to order, because it is a serious matter.

Mr. Speaker: Rather he ridiculed that remark of mine. That way of ridiculing is not good.

Shri Hari Vishnu Kamath: It is not ridiculing, Sir. If you think I am ridiculing, I am sorry.

Shri H. N. Mukerjee (Calcutta Central): I wish to ask your direction in this regard, because the House is in possession of what was reported in *the Hindu* of a particular date. On another date, that paper printed a contradiction by the Home Minister, of which the House has no notice. We have taken no cognizance of it. We do not know in what terms, in what manner, he contradicted the previous report and how far that contradiction went in order to purge the report of any possibility of contempt of this House. Therefore, is it not desirable that the contradiction also is made available to you and therefore to the House, so that you can tell us a little more about the nature of the contradiction and explain to us that in view of the contradiction and expression of apology by the paper concerned, no further steps should be taken? Otherwise, when the other matter is being referred to the Committee of Privileges, the committee might look into this matter also and give a line-clear

as far as the Home Minister and the paper are concerned.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इसी प्रश्न पर मैं ने भी एक विशेषाधिकारी का प्रश्न उठाने की इजाजत आप से मांगी थी और नन्दा जी को लिखे गए पत्र की नकल आप के पास भी भेजी थी। मैं ने उन को कहा था कि अगर उन के भाषण की रपट सही है, तो उन के खिलाफ, और अगर वह सही नहीं है, तो उस अखबार के खिलाफ में विशेषाधिकार का प्रश्न उठाना चाहता हूँ। नन्दा जी ने मुझ को एक पत्र द्वारा सूचित किया कि मैं खुद जवाब देने जा रहा हूँ और दूसरे दिन उन्होंने जवाब भी दिया। साथ साथ उन्होंने जो प्रतिवाद किया था, उस की भी नकल उन्होंने मेरे पास भेजी।

अभी आप ने कहा है कि हिन्दू अखबार के द्वारा आप को यह सूचना मिली है कि एक एजेन्सी की रिपोर्ट के आधार पर उस ने यह छापा है। मैं चाहता हूँ कि उस एजेन्सी से भी पूछा जाये और, जैसा कि श्री मुकर्जी ने कहा है, नन्दा जी का प्रतिवाद भी सदन के सामने रखा जाये, ताकि सदन उस के बारे में अपना निर्णय कर सके कि वह प्रतिवाद सही है या नहीं।

अध्यक्ष महोदय : माननीय सदस्य का नोटिस आया था, लेकिन वह पांच छः रोज बाद में आया। माननीय सदस्य ने उस में यह भी लिखा था कि देर इसलिए हुई है कि वह अखबार लेने की कोशिश करते रहे और उन को पता चला कि मेरा सेक्रेटरी अखबार ले आया है। मेरा सेक्रेटरी किसी प्राईवेट काम के लिए अखबार नहीं लाया था। चूँकि ये नोटिस मेरे पास आए थे, इसलिए ये अखबार उन के साथ लगाए गए थे। लेकिन उस से भी यह साबित होता है कि माननीय सदस्य का नोटिस देर से पहुंचा, जबकि वह फर्स्ट अपार्ट्मिन्टो पर

आना चाहिए था। दूसरे नोटिस पहले आ गए थे।

जहां तक माननीय सदस्य की इस ख्वाहिश का ताल्लुक है कि चूँकि अखबार ने कहा है कि हमें न्यूज एजेन्सी ने रिपोर्ट दी है, इसलिए न्यूज एजेन्सी से पूछा जाये और उस मामले को भी कमेटी को भेजा जाये, मैं समझता हूँ कि आज तक कभी ऐसा नहीं किया गया कि अगर किसी ने रिपोर्ट एक्सप्रेस कर दिया, तो फिर भी उस मामले को परसू किया गया।

श्री मधु लिमये : मैं हिन्दू के बारे में नहीं कह रहा हूँ। मैं न्यूज एजेन्सी के बारे में कह रहा हूँ।

अध्यक्ष महोदय : जब कोई रिपोर्ट एक्सप्रेस कर देता है, तो आम सर्कमस्टेंसिज में उसको मन्जूर कर लिया जाता है। मैं समझता हूँ कि इस बारे में और ज्यादा कुछ करने की जरूरत नहीं है। जहां तक दूसरे अखबार का ताल्लुक है, वह मामला कमेटी के पास भेजा जा रहा है। कमेटी सब बातें देखकर रिपोर्ट करेगी और फिर हाउस की मर्जी होगी कि वह उसके बारे में जो चाहे फैसला करे।

Shri Hari Vishnu Kamath: May I entreat you, Sir, with the deepest deference to your judgment and wisdom, whether in a case like this, because it would be a precedent for the future, the minister, when he contradicts a report emanating from a well-established paper in the country, should not tell the House and you, Sir, what exactly he said on that occasion, in the interests of democracy and proper functioning of the parliamentary process?

अध्यक्ष महोदय : उन्होंने कहा था

श्री हरि विष्णु कामत : किन्हां ने ?

अध्यक्ष महोदय : मंत्री महोदय ने ।

उन्होंने कहा था कि मैं ने पी० ए० सी० की बाबत कोई रेफ़रेंस नहीं दिया है ।

श्री किशन पटनायक (सम्बलपुर)
मैंने आप से इजाज़त मांगी थी . . .

अध्यक्ष महोदय : हर रोज़ ऐसा होता है । जब क्वेश्चन आवर हो रहा होता है और स्प्लीमेंटरी पूछे जा रहे होते हैं उस वक्त मुझे दो तीन चिट्ठियाँ मिलती हैं । उस वक्त मैं न उन को देख सकता हूँ और न ही पढ़ सकता हूँ । इस बात से आप भी मुझ से सहमत होंगे । अगर उस वक्त कोई चिट्ठी आए तो मेरे पास कहां समय होता है कि मैं उस को देख और पढ़ सकूँ और उस पर अमल कर सकूँ । जब क्वेश्चन हो रहे थे उस वक्त बीच में चिट्ठी आई थी । मैं उस को देख लूँगा और जो अमल होगा, उस को आप को इतिला दे दूँगा ।

Mr. Speaker: Papers to be laid on the Table—The Finance Minister—

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table. . . (*In:erruptions*).

Mr. Speaker: Order, order. The hon. Minister may resume his seat.

श्री मधु लिमये (मुंगेर) : मैं शास्त्री जी से आप की मार्फत क्या एक प्रश्न पूछ सकता हूँ ?

अध्यक्ष महोदय : जब तक मैं आइ-डेटाफाई न करूँ तब तक कोई न बलि । अगर बालेंगे तो वह रिकार्ड में नहीं जाएगा ।

श्री मधु लिमये : एक प्रश्न पूछ सकता हूँ ?

अध्यक्ष महोदय : मैं इजाज़त नहीं दे रहा हूँ ।

RE: MOTION FOR ADJOURNMENT
(*Query*)

Shri H. N. Mukerjee (Calcutta Central): Sir, we have given notice of an adjournment motion.

Mr. Speaker: I have not given my consent to that.

Shri H. N. Mukerjee: Sir, the Prime Minister is here. I do not know if he is going to make a statement. There are certain reports in the papers.

Mr. Speaker: That is for him to decide.

Shri S. M. Banerjee (Kanpur): Sir, it is a serious matter.

Shri H. N. Mukerjee: Sir could we not find out from you the reason why you have been pleased to disallow our adjournment motion?

Mr. Speaker: That he need not ask me now. Every day he knows. . .

Shri S. M. Banerjee: Why does not the Prime Minister make a statement.

Shri Hem Barua (Gauhati): Sir, since you have allowed Shri Mukerjee. . .

Mr. Speaker: I have not given him any opportunity to raise it.

—
Some hon. Members rose—

अध्यक्ष महोदय : आप बैठ जायें ।
हेम बरुआ साहब भी बैठ जायें ।

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): Sir, after I had made my statement yesterday some questions were raised and it seemed that there were some misgivings. I consider it essential that on an issue such as the one that faces us today there should be no misapprehension or misunderstanding. In the statement that I have made during the last few days in this House, I have made the position of the Government absolutely